

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.63/MP/2020**

Subject : Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming extension of Scheduled Delivery Date on account of force majeure events falling within the scope of Article(s) 3.1, 3.4.3, 4.7 and 9 of the Power Purchase Agreement dated 23.8.2013 read with the Addendum dated 10.12.2013 executed between the Petitioner and the Respondent, TANGEDCO.

Petitioner : BALCO

Respondents : TANGEDCO and 2 Ors.

Date of Hearing : **19.4.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Anirban Bhattacharya, Advocate, SSUPL  
Ms. Mridul Chakaravarty, Advocate, SSUPL  
Shri Chetan Garg, Advocate, SSUPL  
Ms. Archi Thapiyal, Advocate, SSUPL  
Ms. Anusha Nagarajan, Advocate, TANGEDCO  
Ms. Aakansha Bhalla, TANGEDCO

**Record of Proceedings**

Heard the learned counsels for the Petitioner and the Respondent TANGEDCO at length.

2. At the request of the learned counsels, the parties are permitted to file their written submissions (not exceeding 3 pages) by **13.5.2024**.
3. Subject to the above, the order in the Petition was reserved.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

